

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:3515
ANSWERED ON:03.09.2012
IMPORT OF SUBSTANDARD PRODUCTS
Jakhar Shri Badri Ram

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether spurious/substandard and cheaper products are being imported in huge quantity leading to a rise in unemployment in the country;
- (b) if so, the details thereof;
- (c) whether the Government proposes to take steps to prevent the import of such substances;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) & (b): Some import of sub-standard cheap products including toys, milk, chocolates have been witnessed in the past by the Customs' Authorities and action initiated under the provisions of the Customs Act, 1962. The details of such imports for last three years are as follows:

Year Description of Goods Value (in Lakhs)

2008-09 Toys and Chocolates 240.54

2009-10 Toys 472.665

2010-11 Toys 120.965

(c) to (e): Any goods imported into India are subject to domestic laws, rules, orders, regulations, technical specifications, environment and safety norms. These regulations are notified in ITC (HS) classification of export and import items. The Government acts in case goods imported from any source are found to violate these regulations and threaten human, animal or plant life or health. In specific cases where Customs detect import of substandard and hazardous goods, they are empowered to seize the goods and initiate penal action under the provisions of Customs Act, 1962 read with other Allied Acts. In the recent past, the Government has taken steps to prevent/restrict import of toys, milk & milk products (including chocolates and chocolate products and candies/confectionaries/food preparation with milk or milk solids as ingredient) from China